

- Read : [1] Hon'ble High court Letter No.: C. 2611/2020, dated :
24.02.2020.
[2] Judgement dtd.: 09.03.2018 in Writ Petition (Civil) No.
215/2005 of Hon'ble Supreme Court of India.
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:: NOTIFICATION ::
No. : B/212/2020

In pursuance of letter of Hon'ble High Court, cited in the preamble-1, and guideline of Judgement dtd. : 09-03-2018 passed in the Writ Petition (Civil) No. 215/2005, by Hon'ble Supreme Court of India, on the end of Life Care and Medical Directives (Living Will), cited in the preamble-2, the undersigned, is pleased to nominate the **Chief Judicial Magistrate, Jamnagar** to look after the likewise cases/ matters, keeping in mind the guideline provided by the Hon'ble Supreme Court at Para - 191 to 197 of the aforesaid Judgement.

This Notification shall come in force with immediate effect.

Principal District Court,
Jamnagar.
Date : 03-03-2020

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(Moolchand Tyagi)
Principal District Judge
Jamnagar.

Copy forwarded with compliments to:-

1. The Registrar General, High Court of Gujarat, Ahmedabad (By letter).
2. The Secretary, Legal Department, Sachivalaya, Gandhinagar.
3. The Principal Judge, City Civil Court, Ahmedabad.
4. The Principal District Judge, _____.
5. The Principal Judge, Family Court, _____.
6. The Chief Judge, Small Causes Court, Ahmedabad.
7. The Chief Metropolitan Magistrate, Ahmedabad.
8. The Accountant General, Rajkot.
9. The District Collector, Jamnagar.
10. The District Superintendent of Police, Jamnagar.
11. The P.I. / P.S.I., all the Police Station of Jamnagar District.
11. The Superintendent, District Jail, Jamnagar.
12. The Judge, Labour Court, Jamnagar.
13. The Member, Industrial Court, Jamnagar.
14. All the subordinate Courts of District Court, Jamnagar.
15. The Secretary, District Legal Service Authority, Jamnagar.
16. The District Government Pleader, Jamnagar.
17. The President, Bar Association, Jamnagar & All Taluka.
18. All the Assistant Public Procecutors of this District.

Copy to:-

1. All branches, District Court, Jamnagar.
2. Copy to be affixed on the notice board of this court.